

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR		
Workshop on – Key issues relating to Labour Laws		
DATE: 27.09.2025 & 28.09.2025 (at MPSJA)		
SCHEDULE		
DAY ONE: 27th September, 2025 (Saturday)		
SESSION	TIME	TOPICS
<i>Group photograph at 9.45 am</i>		
I	10.00 am to 10.20 am	Inauguration of Workshop By: Hon’ble Shri Justice Vivek Agarwal, Chairman, Governing Council, MPSJA & Hon’ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore & Director, MPSJA
II	10.30 am to 11.30 am	Scope of Judicial Review in cases of: (i) Disciplinary Proceedings (ii) ACR, Seniority and Promotion <i>followed by open interaction</i> By: Shri Ashok Sharma, Former Member, Industrial Court, State of Chhattisgarh
III	11.30 am to 12.30 pm	How to deal with the applications of Right to Information Act, 2005 <i>followed by open interaction</i> By: Shri Anil Kumar Registrar (Judl.-I), High Court of M.P., Jabalpur
TEA BREAK (12.30 pm to 12.45 pm)		
IV	12.45 pm to 2.15 pm	Discussion on – Wages Act, 1936, Minimum Wages Act, 1948, Payment of Bonus Act, 1965 and other beneficial legislation for labours & Key issues relating to – Industrial Disputes Act, 1947 & Madhya Pradesh Industrial Relations Act, 1960 <i>followed by open interaction</i> By: Shri J. S. Sengar, Former Member, Industrial Court, Indore
LUNCH BREAK (2.15 pm to 3.00 pm)		
V	3.00 pm to 4.00 pm	Role and responsibilities of D.D.O. – Issues relating to purchase & store <i>followed by open interaction</i> By: Shri Harsh Singh Bahrawat, Registrar (Administration) High Court of M.P., Jabalpur
TEA BREAK (4.00 pm to 4.15 pm)		

VI	4.15 pm onwards	<p>1. Expeditious and effective disposal of cases: Best practices of Labour Courts</p> <p>2. Civil Law and execution process of Labour Court orders for compensation</p> <p>Chaired by: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore</p> <p>Introductory Address by Chair – 5 min</p> <p>Panel Speakers: 3-5 min each – Participant Judges</p> <p>(i) Shri Sanjay Kumar Jain (Jr.1), Member Judge, Industrial Court, Indore (on topic 1)</p> <p>(ii) Shri Kusum Hara Chakravarty, Presiding Officer No. 1, Labour Court, Bhopal (on topic 1)</p> <p>(iii) Shri Kishore Kumar Mishra, Member Judge, Industrial Court, Rewa (on topic 2)</p> <p>(iv) Shri Amit Nagayach, Presiding Officer, Labour Court, Rewa (on topic 2)</p> <p>Open Discussion – 20 min</p> <p>Concluding remarks & Keynote Address by Chair – 10 min</p>
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DAY TWO: 28th September, 2025 (Sunday)

SESSION	TIME	TOPICS
I	10.30 am to 12.00 noon	<p>Key issues relating to – Regularization and classification under Standing Orders Act, 1946, Employees Compensation Act, 1923 & Employees State Insurance Act, 1948</p> <p><i>followed by open interaction</i></p> <p>By: Shri Ashok Sharma, Former Member, Industrial Court, State of Chhattisgarh</p>
TEA BREAK (12.00 noon to 12.15 pm)		
II	12.15 pm to 1.15 pm	<p>Appreciation of evidence in labour disputes and labour jurisprudence</p> <p>By: Hon'ble Shri Justice R. K. Gupta Former Judge, High Court Madhya Pradesh</p>
LUNCH BREAK (1.15 pm to 2.00 pm)		
III	2.00 pm to 3.30 pm	<p>Applicability of procedural laws in Labour Court with reference to provisions of Civil Procedure Code, 1908, Evidence Act, 1872, Limitation Act, 1963 and Court Fees Act, 1870</p> <p><i>followed by open interaction</i></p> <p>By: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore</p>
IV	3.30 pm onwards	<p>Valedictory Session</p> <p>By: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore & Director, MPSJA</p>

- Note:-**
- (1) The Schedule is subject to change as per exigencies.
 - (2) Use of Cell Phones during workshop is strictly prohibited.
 - (3) Course Coordinator – **Shri Sachin Sharma, Additional Director, MPSJA (Mob. No. 9425492008)**

DIRECTOR